

**GOVERNMENT OF INDIA  
ATOMIC ENERGY  
LOK SABHA**

UNSTARRED QUESTION NO:4209  
ANSWERED ON:16.12.2009  
INVESTMENT IN ATOMIC ENERGY SECTOR  
Danve Shri Raosaheb Patil

**Will the Minister of ATOMIC ENERGY be pleased to state:**

- (a) whether the leading foreign companies are looking forward to invest in atomic energy market of the country;
- (b) if so, the response of the Government thereto;
- (c) the details of collaboration entered into with Indian companies; and
- (d) the likely benefits to accrue as a result thereof?

**Answer**

THE MINISTER OF STATE FOR SCIENCE & TECHNOLOGY AND EARTH SCIENCES (INDEPENDENT CHARGE), PMO, PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND PARLIAMENTARY AFFAIRS(SHRI PRITHVIRAJ CHAVAN)

(a) & (b) The Atomic Energy Act,1962,gives power to Central Government to produce,develop,use and dispose of atomic energy either by itself or through any authority or corporation established by it or a Government company in which not less than 51% of the paid up share capital is held by the Central Government.

(c) & (d) NPCIL has signed Memorandum of Understandings with companies from Russian Federation, France and the USA to work out the details of setting up a total nuclear power capacity, progressively,of about 40,000 Mw.